

- Training to transplant experts including surgeons, physicians, transplant coordinators etc.
- Financial support for provision of Transplant Coordinators to medical colleges and trauma centres.

### **Cancer hospital in Odisha**

1700. SHRI PRASANNA ACHARYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of cancer patients in the country and whether the cancer disease has an increasing or declining trend, State-wise and district-wise figures of last three years;

(b) the reasons contributing to the increase of cancer patients in particular areas of the country including the district of Bargarh in Odisha; and

(c) whether Government has any proposal to set up a cancer hospital in western part of Odisha in view of the increasing number of cancer patients in that region?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): (a) and (b) As per Indian Council of Medical Research's Cancer registry data, there has been an increase in estimated incidence of cancer in the country. The estimated number of incidence of cancer cases in the country, State/UT wise for the last three years is given in the Statement (*See* below).

There is some variance in cancer prevalence in the country in different regions. The estimated incidence of cancer in Odisha is given in the Statement (*See* below).

Cancer is a multifactorial disease, the risk factors of which, *inter alia*, include ageing population, sedentary life style, use of tobacco products, unhealthy diet and air pollution.

(c) Under the Strengthening of Tertiary Care Cancer facilities scheme of National Programme for Prevention and Control of Cancer, Diabetes, Cardiovascular Diseases and Stroke (NPCDCS), in the State of Odisha, Government of India has approved one State Cancer Institute (SCI) at Acharya Harihar Regional Cancer Centre, Cuttack. Proposals for three Tertiary Care Cancer Centres (TCCCs) at MKCG Medical College & Hospital, Berhampur; V.S.S. Medical College Hospital, Burla and District Hospital, Bhawanipatna, District Kalahandi have also been received and the deficiencies therein have been communicated to the State Government for fulfilment.

**Statement**

*Estimated Incidence of cancer cases in India, State/UT wise - All sites -  
(2014 to 2016)- Both sexes*

States	2014	2015	2016
Jammu and Kashmir	14115	14864	15652
Himachal Pradesh	7425	7722	8029
Punjab	30002	31214	32474
Chandigarh	1162	1217	1274
Uttarakhand	11240	11796	12381
Haryana	27933	29240	30611
Delhi	18356	19168	20015
Rajasthan	75642	79160	82836
Uttar Pradesh	222615	233659	245231
Bihar	117603	123949	130628
Sikkim	467	473	479
Arunachal Pradesh	1231	1252	1272
Nagaland	1288	1294	1300
Manipur	2836	2916	2998
Mizoram	1585	1618	1652
Tripura	2139	2169	2199
Meghalaya	3184	3246	3311
Assam	31124	31474	31825
West Bengal	99339	103532	107906
Jharkhand	37031	38947	40959
Odisha	45736	47666	49674
Chhattisgarh	28738	30239	31817
Madhya Pradesh	81034	85078	89315
Gujarat	66952	70171	73551
Daman and Diu	339	385	440

States	2014	2015	2016
Dadra and Nagar Haveli	421	457	497
Maharashtra	122256	127390	132726
Telangana	38494	40177	41939
Andhra Pradesh	53570	55776	58072
Karnataka	67237	70302	73511
Goa	1587	1655	1726
Lakshadweep	77	82	89
Kerala	37550	39672	42004
Tamil Nadu	76091	78512	80999
Puducherry	1428	1510	1596
Andaman and Nicobar Islands	402	415	429
TOTAL	1328229	1388397	1451417

#### **Overbilling and negligence by hospitals**

†1701. SHRI MEGHRAJ JAIN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state whether in view of the overbilling and incidents of negligence in some major hospitals recently in the country, Government proposes to bring any legislation to curb arbitrariness of these hospitals, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): In terms of the Clinical Establishments (Central Government) Rules, 2012 notified under Health is a State subject. It is the responsibility of the respective State Government to take cognizance of and prevent and control such incidents. Such complaints, as and when these are received, are forwarded to the concerned States.

The Government of India has, however, enacted Clinical Establishments (Registration and Regulation) Act, 2010 for registration and regulation of all clinical establishments in the country (both Government and Private) with a view to prescribing the minimum standards of facilities and services provided by them.

Currently, the Act is applicable in 10 States namely Sikkim, Mizoram, Arunachal Pradesh, Himachal Pradesh, Uttar Pradesh, Bihar, Jharkhand, Rajasthan Uttarakhand

†Original notice of the question was received in Hindi.